

**Central Administrative Tribunal
Madras Bench**

MA/310/00488/2018 (in)(&) OA/310/01172/2018

Dated Friday the 31st day of August Two Thousand Eighteen

P R E S E N T
Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr.P.Madhavan, Member(J)

1. J.Machagandhi
2. J.Keerthana .. Applicants

By Advocate **M/s.M.Gnanasekar**

Vs.

1. Union of India, rep by
The Chief Secretary,
Chief Secretariat,
Government of Puducherry,
Puducherry.
2. The Secretary to Government,
Public Works Department-cum-
Development Commissioner,
Chief Secretariat,
Puducherry.
3. The Chief Engineer,
Public Works Department,
Puducherry. .. Respondents

ORAL ORDER
(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. MA for joining the applicants together and filing a single application is allowed.

2. The applicants have filed this OA seeking the following reliefs:-

“i To direct the respondents 1 to 3 to award a sum of Rs.10,00,000/- (Rupees Ten lakh) to the applicants forthwith, in pursuance of the orders of the Hon'ble Supreme Court of India in 2011 (15) SCC 611 (Safai Karamchari Andolan & Ors. v. Union of India & Ors.) forthwith;

ii. To direct the respondents 1 to 3 to appoint the 2nd applicant on compassionate grounds, in any suitable posdt for which 2nd applicant is found to be eligible and suitable, on the basis of the representation of the 1st applicant dated 11.4.18;

iii. Pass such further orders as are necessary to meet the end of justice;

iv. Award exemplary cost and thus render justice.”

3. Learned counsel for the applicants submits that the applicants made Annexure A21 representation dated 11.4.2018 seeking certain payments as per law which has not been responded to so far. Accordingly the applicants would be satisfied if the respondents are directed to consider Annexure A21 representation and pass a detailed and speaking order within a time limit to be prescribed by this Tribunal.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A21 representation dated 11.4.2018 of the applicants in accordance with

law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(P.Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

31.8.2018

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